

(c) The amount allocated/released to the State Government under Special Central Assistance is utilised primarily for Family Oriented Income Generating Schemes while giving adequate weightage to infrastructure incidental thereto. However, the schemes on which SCA was utilised by the State Government of Madhya Pradesh are those operated by Agriculture, Horticulture, Animal Husbandary, Dairy Development, Fisheries, Forest, Food & Civil Supply, Hastship, Irrigation, Madhya Pradesh Electricity Board, Public Health Engineering, Sericulture, Health, Public Works Department, Khadi & Gramodyog, Welfare of Schedule Tribes and Women & Child Development Departments.

[English]

Dengue Cases

1003. SHRI DINSHAW PATEL :
SHRI JAYSINHJI CHAUHAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of Dengue cases reported so far in various hospitals during each of the last three years till March 31, 1998 in Delhi and other parts of the country, State-wise;

(b) the number of persons died due to Dengue fever in the country during the said period, State-wise; and

(c) the steps taken by the Government to eradicate this disease ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) State-wise information about number of Dengue cases and deaths during the last three years may be seen in the attached statement :

(c) The following steps were undertaken for Prevention & Control of this Disease :-

- Intensification of surveillance activities,
- Vector control measures,
- strengthening of hospital services for proper management of cases,
- Intensification of information, education and communication activities,
- Source reduction,
- organisation of training Programmes,

- mass awareness campaigns by the local bodies
- invocation of bye-laws against mosquitogenic conditions and lodging of FIPs against these who flout these provisions,
- Declaration of Dengue as a notifiable disease under Delhi Municipal Corpn. Act, taking it mandatory for all hospitals report the cases of Dengue,
- distribution of Broad Guidelines for Action Plans- Calendar of activities for orevention & control of Dengue to the States.

Statement

Number of Dengue cases and Deaths, State-wise during 1996, 1997 and 1998

State	1996		1997	
	Cases	Deaths	Cases	Deaths
Delhi	10252	423	273	1
Haryana	1631	54	54	0
Punjab	806	32	23	3
Karnataka	123	5	262	4
Maharashtra	3068	5	249	5
Uttar Pradesh	146	10	29	1
Tamil Nadu	491	16	264	21
Gujarat	14	0	5	0
Rajasthan			18	1
Total	16531	545	1177	36

1998 :- 24 cases and 3 deaths have been reported only from Tamil Nadu upto 31.3.98.

Restructuring of Employment Exchange

1004. SHRI ASHOK NAMDEORAO MOHOL :
SHRI SADASHIVRAO DADOBA MANDLIK :

Will the Minister of LABOUR be pleased to state :

(a) whether the Government propose to restructure the Employment Exchanges;

(b) if so, the details thereof;

(c) the steps proposed to be taken to reduce the number of unemployed youths in the country;

(d) whether the Government propose to introduce any scheme for giving vocational guidance to the youths; and

(e) If so, the details thereof ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) and (b) Yes Sir, The Status paper on Employment and Role of Ministry of Labour which includes the restructuring of Employment Exchanges has been submitted to Planning Commission for inclusion in the Ninth Plan.

(c) The Approach to the Ninth Plan envisages priority to agriculture and rural development with a view to generating adequate productive employment and eradication of poverty. Productive employment is an important dimension of the state policy that seeks to achieve growth with equity. Greater productive employment will be generated in the growth process itself by concentrating on sectors, sub-sectors and technologies which are labour intensive, in regions characterised by higher rates of unemployment and underemployment.

(d) and (e) 329 vocational guidance units in the employment exchanges and 85 University Employment Information and Guidance Bureaux are functioning to provide necessary vocational guidance and information to the job-seekers and university students. These centres collect and compile occupational information and provide guidance and career counselling to the job-seekers.

Pending TADA cases in Courts

1005. SHRI JANARDAN PRASAD MISRA :
SHRI MANIBHAI RAMJIBHAI CHAUDHARI :
SHRI G.M. BANATWALLA :
SHRI JAGDAMBI PRASAD YADAV :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of TADA cases pending in TADA Courts, State-wise;

(b) the number of those released on bail and those still under detention, State-wise;

(c) whether the Government are aware of the slow pace of these pending cases;

(d) if so, the steps proposed to be taken to expedite the disposal of these cases;

(e) the steps taken by the Government to ensure that innocent persons are not harassed especially in view of the alleged wide abuse of the TADA Act;

(f) whether the Government propose to withdraw the pending TADA cases in view of the lapse of the TADA Act;

(g) if so, the details thereof; alongwith the time by which the persons under detention are likely to be released;

(h) if not, the reasons therefor; and

(i) the steps taken by the Government to release the men and women to above 60 years of age, who are suffering from ill health and detained under TADA ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) Updated information is being collected from States/UTs and will be laid on the table of the House.

(e) The instructions have been issued to State Government to comply with the instructions of the Hon'ble Supreme Court in relation to TADA cases.

(f) No, Sir.

(g) The question does not arise.

(h) Pending TADA cases have been reviewed by the State Review Committee and the Central Review Committee as per the directions of the Hon'ble Supreme Court in Kartar Singh case. As a result of these reviews, TADA charges have been dropped against as many as 24,576 persons. Now most of the cases that remain pertain to serious terrorist crimes. As such, withdrawal of these pending TADA cases will not be in public interest.

(i) Instructions will be issued to states to look into this aspect also.

Unethical Medical Research carried out on Cervical Cancer

1006. SHRI MOHAN SINGH :
PROF. AJIT KUMAR MEHTA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware that an unethical research being carried out on cervical cancer making women in Guineapigs by the doctors in Alipur village, Delhi;

(b) if so, whether any inquiry has been made by the Government into the unethical medical research being carried out in the village;

(c) if so, the details thereof; and

(d) the action taken by the Government in the matter ?